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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 2825/2020 & CM APPL. 9840/2020**

LAXMI GOEL

..... Petitioner

Through Mr.Sumit Kumar, Advocate.

versus

1. INCOME TAX OFFICER WARD NO. 36(3) OFFICE OF THE  
INCOME TAX & ANR. .... Respondent

Through Mr. Zohreb Hussain, Sr. Standing  
Counse, Revenue with Mr. Parth  
Samual, Jr. Standing Counsel,  
Revenue.

+ **W.P.(C) 2826/2020 & CM APPL. 9841/2020**

BHARAT GOLA

..... Petitioner

Through Mr.Sumit Kumar, Advocate.

versus

INCOME TAX OFFICER & ANR. .... Respondents

Through Mr. Zohreb Hussain, Sr. Standing  
Counse, Revenue with Mr. Parth  
Samual, Jr. Standing Counsel,  
Revenue.

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Date of Decision: 16<sup>th</sup> March, 2020

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**HON'BLE MR. JUSTICE SANJEEV NARULA**



## J U D G M E N T

**MANMOHAN, J: (Oral)**

1. Learned counsel for the petitioners states that that the Assessing Officer has not yet passed the orders in the applications filed by the petitioners under Section 220(6) of the Income Tax Act (hereinafter referred to as the 'Act'). Learned counsel for the petitioners also states that the petitioners would be satisfied, in case, the said applications are disposed of by the Assessing Officer expeditiously.
2. Accordingly, we direct the Assessing Officer to pass the orders in the applications filed by the petitioners under Section 220(6) of the Act, if not already passed, within the next two weeks.
3. The petitions along with the pending applications stand disposed of in the aforesaid terms.
4. We make it clear that we have not made any observations on the merits of the claims of the petitioners.

**MANMOHAN, J**

**SANJEEV NARULA, J**

**MARCH 16, 2020**  
**KA**